

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 455/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited (RIL).

Respondents : APCPDCL & 4 others.

Petition No. 65/MP/2020

Subject : Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited (RIL).

Respondents : APCPDCL & 3 others.

Petition No. 618/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Petitioner : AP Power Coordination Committee & 5 others.

Respondents : Reliance Infrastructure Limited (RIL).

Date of Hearing : **18.10.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Buddy Ranganadhan, Advocate, RIL
Shri Sameer Sharma, Advocate, RIL
Shri Anand K. Ganesan, Advocate, Telangana & AP Discoms
Ms. Ashabari Thakur, Advocate, Telangana & AP Discoms



Record of Proceedings

The learned proxy counsel appearing for RIL submitted that since the arguing counsel in the matter, is indisposed, the hearing of these petitions may be adjourned. The learned counsel for AP Discoms did not object to the same.

2. Meanwhile, the Commission directed the Petitioner to furnish the following additional information, after serving copy of the same on the Respondents, on or before **25.11.2022**:

Petition No. 455/MP/2019 and Petition No. 65/MP/2020

- (a) *The details and type of contracted quantum of fuel or any other alternate fuel arrangement available during the disputed period;*
- (b) *Whether the availability of the same was informed to the beneficiaries;*
- (c) *The fuel available during the disputed period was adequate to declare availability up to what percentage?*
- (d) *Whether the use of HSD as an alternate fuel was informed to the beneficiaries;*
- (e) *Justification that HSD is an alternative Fuel in terms of Article 1.1.27 of the PPA.*

3. The Respondents are permitted to file their repliers, on or before **12.12.2022** after serving copy to the Petitioner, who may, file its rejoinder, if any, on or before **25.12.2022**.

4. The Petitions shall be listed for hearing on **19.1.2023**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

